

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BOA)

Indiranagar

Bangalore - 560 038

Dated : 2-2-88

APPLICATION NO

7

/ 88

W.P. NO.

Applicant

Shri B.A. Diwanji

To

v/s

The Post Master General, Karnataka

Respondent

1. Shri B.A. Diwanji  
Sub-Post Master  
Alund Sub-Office - 585 302  
Gulbarga Division  
Gulbarga District

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER  
passed by this Tribunal in the above said application on 27-1-88.

RECEIVED one copy 3/2/88

Diary No. 1668/CR/88

Date: 4-2-88

Encl : As above

DEPUTY REGISTRAR  
(JUDICIAL)

of

*R.A. Venkatesh*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 27TH DAY OF JANUARY, 1988

PRESENT:

Hon'ble Mr. Justice K.S.Puttaswamy, Vice-Chairman.

And

Hon'ble Mr. L.H.A.Rego,

Member(A)

APPLICATION NUMBER 7 OF 1988

B.A.Diwanji,  
S/o A.B.Diwanji,  
Sub-Post Master  
Aland Sub-Office,  
Gulbarga Division.  
Gulbarga.

.. Applicant.

v.

The Post Master General,  
Karnataka, Bangalore.

.. Respondent.

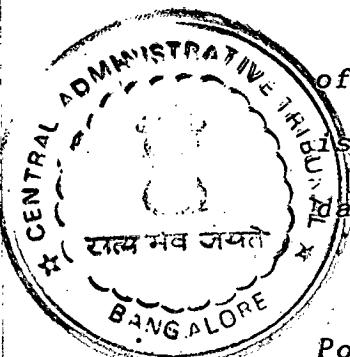
--  
This application having come up for preliminary hearing this day, Vice-Chairman made the following:

O R D E R

Case called on more than one occasion. On every occasion, the applicant is absent. Even on the last date of hearing, which had been duly notified to him, the applicant was absent. We see no justification to adjourn this case any further. We have therefore examined the papers filed by the applicant to know whether there are grounds to admit or not.

2. In this application made under Section 19 of the Administrative Tribunals Act, 1985, the applicant is claiming that he should be confirmed from an earlier date.

3. In Order No. STA/4-12/XV dated 4-10-1983 the Post Master General, Karnataka (PMG) had stated that the applicant had lost seniority in an order made by the Supreme Court and, therefore, he cannot get seniority and confirmation from an earlier date. If that is so, then this



this Tribunal cannot take exception to the same and direct the authorities to do anything in contravention of the order of the Supreme Court. On this short ground this application which is devoid of particulars and is also barred by time, is liable to be rejected. We, therefore, reject this application at the admission stage without notices to respondents.

Sd/-

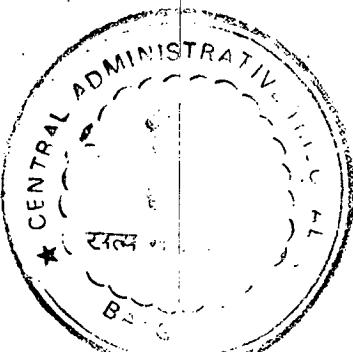
VICE-CHAIRMAN.

Sd/-

MEMBER(A). *V* 27.1.88

np/

TRUE COPY



*Re. File attached*  
DEPUTY REGISTRAR (JDL)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE 2/2